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SECRETARIAT  
OF  
THE ODISHA LEGISLATIVE ASSEMBLY  
NOTIFICATION

The 5th April, 2021

No.3609/L.A.—The following Bill which has been introduced in the Odisha Legislative Assembly on dated the 26th March, 2021 is here with published under rule-68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for general information.

**THE ODISHA LOKAYUKTA (AMENDMENT) BILL, 2021**

**A**

**BILL**

**FURTHER TO AMEND THE ODISHA LOKAYUKTA ACT, 2014.**

**BE** it enacted by the Legislature of the State of Odisha in the Seventy-second Year of the Republic of India as follows:—

Short title. **1.** This Act may be called the Odisha Lokayukta (Amendment) Act, 2021.

Amendment of Section 8 **2.** In the Odisha Lokayukta Act, 2014, in Section 8, in sub-section (1), for clauses (i) and (ii), the following clauses shall be substituted, namely:— Odisha Act. 12 of 2018.

“(i) re-appointment as the Chairperson or a Member of the Lokayukta of the State of Odisha;

(ii) any assignment or appointment which is required by law to be made by the Governor of Odisha by warrant under his hand and seal;”.

## STATEMENTS OF OBJECTS AND REASONS

Section 8(1) of the Odisha Lokayukta Act, 2014 (Odisha Act. 12 of 2018) puts certain restrictions on re-appointment or further employment of the Chairperson and Members after demitting office. As per existing provisions in clauses (i) & (ii) of the said section, on ceasing to hold office, the Chairperson and every Member shall not be eligible for (i) reappointment as the Chairperson or a Member of the Lokayukta and (ii) for taking up any assignment or appointment which is required by law to be made by the Governor by warrant under his hand and seal. The expression 'Lokayukta' used in clause (i) and the expression 'Governor' used in clause (ii) of said sub-section(1) have not been explicitly specified that these expressions are confined to the State of Odisha. These provisions may, in its ordinary sense, put an embargo for reappointment or further appointment or taking up any assignment or appointment throughout the country by the Chairperson or Members after demitting office from the State of Odisha.

As the above legislation is applicable for the State of Odisha, the restrictions imposed in the above clauses need to be explicitly specified for clarity to be limited to the territorial limit of the State. Therefore, it is considered expedient to substitute clauses (i) and (ii) of sub-section (1) of Section 8 of the said Act suitably, confining the restrictions within the State of Odisha which will not prohibit them from taking up any assignment beyond the territorial limit of Odisha.

The Bill seeks to active the above objectives.

NAVEEN PATNAIK  
Member-in-Charge

DASHARATHI SATAPATHY  
SECRETARY  
Odisha Legislative Assembly